

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

ABSTRACT

SENIOR CIVIL JUDGES - Posting of **Sri K.Murali Mohan**, XII Additional District and Sessions Judge, Vikarabad, Rangareddy District who was reverted to his original post i.e. Senior Civil Judge, consequent upon the order dated 19.02.2020 in SLP (C) No 14156/2015 on the file of Hon'ble Supreme Court of India - **ORDERS - ISSUED.**

ROC.NO.758/2020-B.SPL.,

NOTIFICATION NO.138-B.SPL.

DATED: 20.02.2020.

READ: 1. G.O.Ms.No 47, Law (L.A & J - Spl.B) Department dated 01.09.2018.
2. High Courts Roc No 1039/2019-B.Spl., dated 23.09.2019.
3. Order dated 19.02.2020 in SLP (C) No.14156/2015, on the file of Hon'ble Supreme Court of India.

In view of the order dated 19.02.2020 in SLP (C) No 14156/2015 on the file of Hon'ble Supreme Court of India, the High Court passed the following orders:

Sri K.Murali Mohan, XII Additional District and Sessions Judge, Vikarabad, Rangareddy District, who was reverted to his original post (i.e., Senior Civil Judge), as per the order dated 19.02.2020 in Civil Appeal No (C) No 14676/2015, is posted as II Additional Senior Civil Judge, Warangal (**post kept vacant**).

- i. Sri K.Murali Mohan, will immediately handover charge of his post and also the post of Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XIX Addl. D.J., Vikarabad Rangareddy District to the Chairman, LRAT-cum-II Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge, Rangareddy at L.B.Nagar and take charge of his post from the I Additional Senior Civil Judge, Warangal, in anticipation of the orders of the Government of Telangana in respect of canceling his appointment as District Judge (Entry Level).
- ii. The Chairman, LRAT-cum-II Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge, Rangareddy at L.B.Nagar will be in full additional charge of the posts of XII Additional District and Sessions Judge, Vikarabad, Rangareddy District and Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XIX Addl. D.J., Vikarabad, Rangareddy District, until further orders.

NOTE: The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR (VIGILANCE)

To

1. The officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).

3. The Registrar General and Other Registrars, High Court for the State of Telangana, Hyderabad.
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
7. The Prl. District and Sessions Judge(s), Rangareddy at L.B.Nagar and Warangal.
8. The Metropolitan Sessions Judge -Cum- I Additional District and Sessions Judge, Rangareddy at L.B.Nagar.
9. The I Additional District and Sessions Judge, Warangal.
10. The XII Additional District and Sessions Judge, Vikarabad, Rangareddy District.
11. The Special Sessions Judge Courts for trial of cases relating to Atrocities against Women-cum-XIX Addl. D.J., Vikarabad, Rangareddy District.
12. The Chairman, LRAT-cum-II Additional District and Sessions Judge-cum-II Additional Metropolitan Sessions Judge, Rangareddy at L.B.Nagar.
13. The I Additional Senior Civil Judge, Warangal.
14. The II Additional Senior Civil Judge, Warangal.
15. The District Treasury Officer, Rangareddy District at Nampally Exhibition Grounds, Hyderabad.
16. The District Treasury Officer, Warangal.
17. The Sub-treasury Officer, Vikarabad, Rangareddy District.
18. **THE SECTION OFFICERS:-**
 - (a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court for the State of Telangana.